

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJ RAJESHWARI SUGAR PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAJ RAJESHWARI SUGAR PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/03/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421MP2013PTC030298
5.	Address of the registered office and principal office (if any) of corporate debtor	Railway Station Road Indira Ward, GADARWARA Narsinghpur MP 487551 INDIA
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 08.01.2021 (Certified Copy received on 18.01.2021)
7.	Estimated date of closure of insolvency resolution process	17.07.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: AMRESH SHUKLA Registration No.: IBBI/IPA-001/IP-P00120/2017-18/10255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-M.P. 462011. e-mail id: insolvencyprofessionalsindia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-M.P. 462011. e-mail id: cirp.rajrajeshwari@gmail.com
11.	Last date for submission of claims	01.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) As per limited information available- NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Raj Rajeshwari Sugar Private Limited on 08.01.2021 (certified copy received on 18.01.2021).

The creditors of Raj Rajeshwari Sugar Private Limited, are hereby called upon to submit their claims with proof on or before 01.02.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Amresh Shukla
Date : 18-01-2021
Place : Bhopal

